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SLP(C)No. 13271 OF 2001

ITEM No.53

Court No. 9

SECTION XII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.13271/2001

(From the judgement and order dated 22/03/2001 in SA 45/85
of The HIGH COURT OF MADRAS)

BALASUBRAMANIAN & ORS.

Petitioner (s)

VERSUS

RAMAIAH THONDAMAN

Respondent (s)

(With prayer for interim relief and Office Report)

Date : 14/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. K. Ram Kumar, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.

.SP2

Heard learned counsel for the petitioner.

Leave granted. None has appeared for the
respondent inspite of notice served. Permission is granted
to file additinal documents. No interm stay at this stage.

.SP1

Rajesh Kumar
P.A. to Addl.Registrar

(S.Malkani)
Court Master